

(6)

Per Tribunal

Date: 4.1.92

Applicant / party / by L A Shaikh Adv

Advocate / ... / by Mr P M A Nair

Counsel for want of time.

The matter adjourned to 7.1.93

for final hearing.

AP
Dy. Registrar

Dated: 7.1.93

None for the applicant.
Mr. S. R. Pillai for P.M.A.
P. M. A. Nair, counsel for
the respondents.

List the case for
final hearing on 11.2.93.
Inform the applicant.

Notice is issued to
applicant on 14.1.93

RP

OA 145/89

Dated: 11.2.93

None for the applicant.
Mr. S. R. Pillai for Mr. P. M. A.
Nair counsel for the respondents.

It is seen that on 7.1.93
when this case was kept for
final hearing none had appeared
on behalf of the applicant. It was
therefore adjourned to today on
that date and the applicant was
also informed. None present today
nor any communication is received
from him for adjournment. In the circumstances
this application is dismissed for
default of ~~in~~ appearance of the
applicant.

Notice dtd. 14/1/93 unserve
an applicant & came back
with remark 'left'.

RP
26/2/93

At 11/2/93
Order/Judgement pronounced
- applicant/Respondent(s)
1/3/93

RP/3

(V.D. Deshmukh)
M(J)

(M.Y. Priolkar)
M(A)